

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

**Original Application No.175/2009
This 01st day of May 2009**

HON'BLE MR. M. KANTHAIAH, MEMBER (J)

Ram Autar Kashyap aged about 64 years S/o Late Nokhey Lal, R/o 448/151, Nagaria Thakurganj, Lucknow.

.....Applicant

By Advocate: Shri R.C. Dwivedi.

Versus.

1. The Union of India through Secretary Postal Department Govt. of India, Dak Bhawan, New Delhi.
2. The Director, Postal Services, U.P. Division, Lucknow.
3. The Senior Superintendent Post Offices, Lucknow Division New Hyderabad Post Office Lucknow-7.

.....Respondents.

By Advocate: Shri Amar Nath Singh.

ORDER

Heard both sides.

2. The applicant has filed this OA with a prayer to issue direction to the respondents to grant final pension to the applicant @ Rs.3657/- equal to the provisional pension and also arrears of deference of pension and other benefits.
3. It is also the case of the applicant that he also filed an OANo.121/2005 and the same was disposed of with a direction to dispose of his pending representation with a liberty to the applicant to avail remedy available to him in law if so desired and thereafter, he moved C.C.P.44/2005

and the same was disposed of with a direction to the applicant to file fresh OA, if he is aggrieved with the orders passed by the respondents. It is also the case of the applicant that during the pendency of the CCP the authorities have passed order dt.30.12.2008 covered under (Ann.-A-4) in which, they have not considered his claim as he made in his earlier representation (Ann.A-2) and as such, it necessitated him to file the present OA. At this stage, learned counsel for the applicant submits that if his OA is disposed of by treating this OA as supplementary representation, the purpose of O.A. would be served.

4. In view of the above circumstances, without going into the merits of the case, the respondent no.3 is directed to consider and dispose of the claim of the applicant by treating this OA as supplementary representation of the applicant within a period of one month from the date of supply a copy of this order, with a reasoned order as per rules. The applicant is also directed to supply the copy of OA alongwith a copy of this order. No costs.

emr
(M. KANTHAIAH)
MEMBER (J)

01-05-09